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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 98/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2017

Name of the Company: Ashtavinayak Ecometals Pvt Ltd.  
V/s.  
Anil Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. ~~Anuj~~ Aditya Bihani Advocate Petitioner Aditya Bihani  
2. With Anuj K Trivedi

ORDER

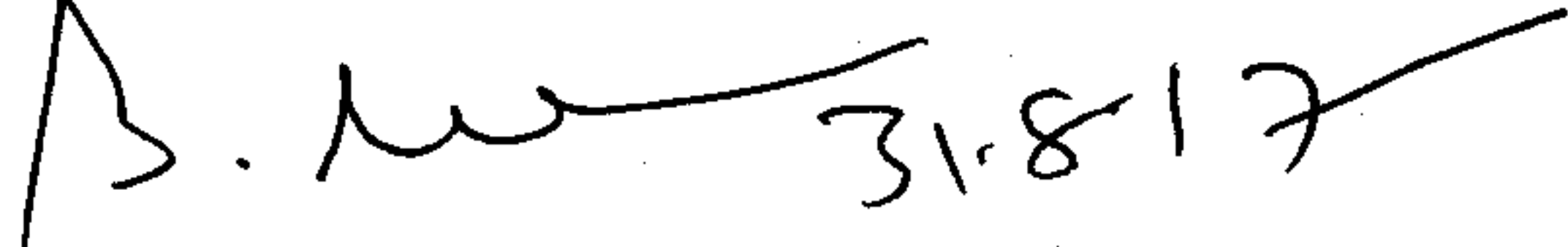
Learned Advocate Mr. Aditya Bihani i/b Learned Advocate Mr. Anuj Trivedi present for Applicant/ Financial Creditor. None present for Respondent.

Advocate for Applicant filed memo to withdraw the CP(IB) 98/2017 with liberty to file fresh application.

Permission granted.

Application is disposed of as withdrawn with liberty to file fresh application provided if it is accordingly to law. However, applicant is at liberty to file its claim, if any before the IRP.

Application is disposed of accordingly.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 31st day of August, 2017.